

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.20986-20990/2021

(Arising out of impugned final judgment and order dated 25-11-2021 in LPA No.238/2020 25-11-2021 in LPA No.239/2020 25-11-2021 in LPA No.240/2020 25-11-2021 in LPA No.241/2020 25-11-2021 in LPA No.242/2020 passed by the High Court of Delhi at New Delhi)

M/S PRITHVI SINGH

Petitioner(s)

VERSUS

ASSISTANT COMMISSIONER (SOUTH), DEPARTMENT  
OF FOOD AND SUPPLY

Respondent(s)

(FOR I.R.)

Date : 04-01-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Visheswar Shrivastav, Adv.  
Mr. Manoj Kumar Gautam, Adv.  
Mrs. Rachna Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)  
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)  
Court Master